

URBAN LAND (CEILING AND REGULATION) RULES, 1976

CONTENTS

1. Short title and commencement
2. Definitions
3. Statement by persons holding excess lands
4. Intimation by person holding vacant lands equal in extent within the jurisdiction of two or more competent authorities
5. Particulars to be contained in draft statement as regards vacant lands and manner of service of the same
6. Manner of publication of notification giving particulars of vacant lands
7. Time within which competent authority shall dispose of cases under sub-section (9) of section 11
8. Particulars to be mentioned in statements by persons acquiring vacant lands by inheritance, etc., on or after the commencement of the Act
9. Particulars to be mentioned in statements under sub-section (1) of section 16
10. Times during which the competent authority or any person acting under the orders of such authority may enter upon any vacant land under section 17
11. The time within which and form in which, declaration under sub-section (1) of section 21 shall be made
- 11A. Terms and conditions subject to which a person may be permitted to continue to hold excess vacant land under sub-section (1) of section 21
12. Particulars In a statement under sub-section (1) of section 22
13. Form of and particulars in an application under sub-section (1) of section 24
14. Form of application under sub-section (2) of section 27
15. Supply of certified copies
- 15A. Appellate authority
16. Court-fees

SCHEDULE 1 :- SCHEDULE I

SCHEDULE 1A :- SCHEDULE IA

SCHEDULE 2 :- SCHEDULE II

SCHEDULE 3 :- SCHEDULE III

SCHEDULE 4 :- SCHEDULE IV

URBAN LAND (CEILING AND REGULATION) RULES, 1976

In exercise of the powers conferred by sub-section (1), read with sub-section (2) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 (33 of 1976), the Central Government hereby makes the following, Rules namely:-

1. Short title and commencement :-

(1) These rules may be called the Urban Land (Ceiling and Regulation) Rules, 1976.

(2) They shall come into force on the date¹ of their publication in the Official Gazette.

1. 17-2-1976.

2. Definitions :-

In these rules, unless the context otherwise requires,-

(a) "Act" means the Urban Land (Ceiling and Regulation) Act, 1976 (33 of 1976);

(b) "Form" means a form as given in ¹[Schedule I];

(c) "Schedule" means a schedule appended to these rules;

² [(cc) "Scheme" means a scheme referred to in sub-section (1) of section 21 and approved by the authority specified by the State Government under that sub-section;]

(d) "section" means a section of the Act.

1. Substituted for "the First Schedule" by the Urban Land (C. and R.) Eighth Amendment Rules, 1977, w.e.f. 19-12-1977.

2. Inserted, Substituted for "the First Schedule" by the Urban Land (C. and R.) Eighth Amendment Rules, 1977, w.e.f. 19-12-1977.

3. Statement by persons holding excess lands :-

Every statement under section 6 shall be filed within ¹ [two hundred and twelve days] from the commencement of the Act and such statement shall contain the particulars specified in Form I: Provided that where any vacant land exempted by clause (iv) of sub-section (1) of section 19 or sub-section (1) of section 20 ceases to be so exempted, the statement referred to in sub-section (1) of section 6 in relation to such vacant land shall be filed within ninety

days from the date of which such vacant land ceases to be so exempted.

Explanation.-In this rule, "commencement of the Act" shall have the meaning assigned to the expression "commencement of this Act" in the Explanation to sub-section (1) of section 6.

1. Substituted for "one hundred and eighty days" by the Urban Land (C. and R.) Sixth Amendment Rules, 1976, w.e.f. 14-8-1976. Earlier "one hundred eighty days was substituted for "one hundred and twenty days" by the Urban Land (C. and R.) Amendment Rules, 1976.

4. Intimation by person holding vacant lands equal in extent within the jurisdiction of two or more competent authorities :-

The intimation to be sent to the State Government or the Central Government under sub-section (2) or sub-section (3), a.. the case may be, of section 7 shall be in Form II.

5. Particulars to be contained in draft statement as regards vacant lands and manner of service of the same :-

(1) Every draft statement prepared under sub-section (1) of section 8 shall contain the particulars specified in Form III.

(2)

(a) The draft statement shall be served together with the notice referred to in sub- section (3) of section 8 on-

(i) the holder of the vacant lands, and

(ii) all other persons, so far as may be known, who have, or are likely to have, any claim to, or interest in the ownership, or possession, or both, of the vacant lands, by sending the same by registered post addressed to the person concerned:

(i) in the case of the holder of the vacant lands, to his address as given in the statement filed in pursuance of sub-section (1) of section 6 , and

(ii) in the case of other persons at their last known addresses.

(b) Where the draft statement and the notice are returned as refused by the addressee, the same shall be deemed to have been duly served on such person.

(c) Where the efforts to serve the draft statement and the notice, on the holder of the vacant lands or, as the case may be, any other

person referred to in clause (a), in the manner specified in that clause is not successful for reasons other than the reason referred to in clause (b), the draft statement and notice shall be served by affixing copies of the same in a conspicuous place in the office of the competent authority and also upon some conspicuous part of the house (if any) in which the holder of the vacant lands or, as the case may be, the other person is known to have last resided or carried on business or personally worked for gain.

6. Manner of publication of notification giving particulars of vacant lands :-

The notification under sub-section (1) of section 10 shall be published for the information of the general public, in addition to the publication to be made in the Official Gazette of the State concerned, also in the following manner, namely:-

(a) by affixing copies of the notification in a conspicuous place in the office of the competent authority; and

¹[(b) by affixing copies of the notification in a conspicuous place in the offices of the District Collector, Tehsildar and Municipal Commissioner within the local limits of whose jurisdiction the vacant land to which the notification relates is situated:

Explanation I-For the purposes of this rule "Municipal Commissioner" means the Chief Executive Officer (by whatever name called) of any municipal corporation, municipal committee or board, a town area committee, a notified area committee or cantonment board, as the case may be.]

² [* * *]

1. Substituted by the Urban Land (C. and R.) Third Amendment Rules, 1976, w.e.f. 17-7-1976.

2. Proviso omitted by the Urban Land (C. and R.) Third Amendment Rules, 1976, w.e.f. 17-7-1976.

7. Time within which competent authority shall dispose of cases under sub-section (9) of section 11 :-

Every case for determination of the amount to be paid to the person or persons having any interest in any vacant land shall be disposed of by the competent authority within one year from the date on which such vacant land is deemed to have been acquired by the State Government.

8. Particulars to be mentioned in statements by persons acquiring vacant lands by inheritance, etc., on or after the commencement of the Act :-

Every statement under sub-section (1) of section 15 shall contain the particulars specified in Form IV.

9. Particulars to be mentioned in statements under sub-section (1) of section 16 :-

Every statement under sub-section (1) of section 16 shall contain the particulars specified in Form 1.

10. Times during which the competent authority or any person acting under the orders of such authority may enter upon any vacant land under section 17 :-

The competent authority or any person acting under the orders of the competent authority may enter upon any vacant land or any other land on which there is a building for the purposes referred to in that section between sunrise and sunset.

11. The time within which and form in which, declaration under sub-section (1) of section 21 shall be made :-

Every declaration under sub-section (1) of section 21 by a person holding vacant land shall be made within ¹[one thousand one hundred and thirty-nine days] from the commencement of the Act and shall be in Form V: Provided that-

(a) where, on or after the commencement of the Act, any person acquires any vacant land in the manner provided in sub-section (1) of section 15 , and on such acquisition, the extent of the land so acquired together with the extent of the vacant land, if any, already held by him exceeds in the aggregate the ceiling limit, section 21 shall be ²[one thousand one hundred and thirty-nine days] from the date on which he acquires such vacant land in the manner aforesaid;

(b) where any vacant land held by any person and exempted by clause (iv) of sub- section (1) of section 19 or sub-section (1) of section 20 ceases to be so exempted and as a consequence thereof the extent of such land together with the extent of the vacant land, if any, already held by him, exceeds in the aggregate the ceiling limit, then the time within which such person may file the

declaration referred to under sub-section (1) of section 21 shall be ² [one thousand one hundred and thirty- nine days] from the date on which such vacant land ceases to be so exempted.

1. Substituted for the words "one thousand and forty-nine days" by the Urban Land (C. and R.) Seventh Amendment Rules, 1978, w.e.f. 18-12-1978. Earlier "one thousand and forty-nine days" was substituted for "six hundred and eighty-four days" by the Urban Land (C. and R.) Eighth Amendment Rules, 1977, w.e.f. 19-12-1977.

2. Substituted for the words "one thousand and forty-nine days" by the Urban Land (C. and R.) Seventh Amendment Rules, 1978, w.e.f. 18-12-1978. Earlier "one thousand and forty-nine days" was substituted for six hundred and eighty-four days by the Urban Land (C. and R.) Eighth Amendment Rules, 1977, w.e.f. 19-12-1977,

11A. Terms and conditions subject to which a person may be permitted to continue to hold excess vacant land under sub-section (1) of section 21 :-

. [. The terms and conditions subject to which the competent authority may permit a person to continue to hold vacant land in excess of the ceiling limit, under sub- section (1) of section 21 , for the construction of dwelling units for the accommodation of the weaker sections of the society in accordance with any scheme shall be the terms and conditions specified in Schedule IA.]

12. Particulars In a statement under sub-section (1) of section 22 :-

Every statement under sub-section (1) of section 22 shall contain the particulars specified in Form VI.

13. Form of and particulars in an application under sub-section (1) of section 24 :-

. . Every application under sub-section (1) of section 24 shall be made in Form VII and shall contain the particulars specified therein.

14. Form of application under sub-section (2) of section 27 :-

Every application under sub-section (2) of section 27 shall be in

Form VIII.

15. Supply of certified copies :-

The competent authority may supply a party to any proceeding before it with certified copies of any document in relation to, or produced in, that proceeding on an application made therefor ¹[which shall bear court-fee stamp of the value] as are specified in ² [Schedule IV] in relation to that application.

1. Substituted for "and on the payment of such fees" by the Urban Land (C. and R.) Amendment Rules, 1977, w.e.f. 5-2-1977, as corrected by G.S.R., 506, dated 30-3-1977.

2. Substituted for the Fourth Schedule" by the Urban Land (C. and R.) Eighth Amendment Rules, 1977, w.e.f. 19-12-1977. Earlier "the Fourth Schedule" was substituted for "the Second Schedule" by the Urban Land (C. and R.) Seventh Amendment Rules, 1977, w.e.f. 17-9-1977

15A. Appellate authority :-

. [.

(1) The authority to whom an appeal may be preferred, in the States or Union territories mentioned in column (1) of ¹[Schedule II], from an order referred to in column (2) of the said Schedule made by any competent authority under the Act [not being an order under section 11 or sub-section (1) of section 30] shall be, for the urban agglomeration specified in column (3) of the said Schedule, the authority specified in the corresponding entry in column (4) thereof: Provided that the authority so specified in column (4) of ¹[Schedule II] shall have no jurisdiction in relation to lands or buildings in cantonments declared as such under Cantonments Act, 1924 (2 of 1924).

(2) The authority to whom an appeal may be preferred from the orders [not being orders under section 11 or sub-section (1) of section 30] of the competent authorities, appointed for cantonments under the Act, mentioned in column (1) of ³ [Schedule III] shall be the authorities specified in the corresponding entry in column (2) thereof.]

1. Substituted for "the Second Schedule" by the Urban Land (C. and R.) Eighth Amendment Rules, 1977, w.e.f. 19-12-1977.

3. Substituted for "the Third Schedule", Substituted for "the

with building proposed to be demolished and agricultural land owned, or possessed as owner or tenant or a mortgagee or under an irrevocable power-of-attorney or under a hire-purchase agreement or in any other capacity in the State, including lands transferred after the 17th February, 1975 and lands exempted under section 19, by the person to whom the statement relates, been furnished in Annexure A? 7. (a) Is there any encumbrance on the lands included in Annexure A and, if so, (b) have particulars of the encumbrances been furnished in Annexure B? 8. (a) Is there any litigation pending in respect of any land included in Annexure A and, if so, (b) have particulars of the litigation been furnished in Annexure C? 9. (a) Is there any arrears of land revenue or other amounts recoverable as arrears of land revenue or attachment or restraint on alienation in respect of any land included in Annexure A and, if so, (b) have particulars of such arrears and of the proceedings pending for collection of such arrears or the particulars of such attachment or restraint on alienation been furnished in Annexure D? 10. (a) Is any land included in Annexure A in the possession of other persons by way of mortgage or otherwise and, if so, (b) have particulars of such land been furnished in Annexure E? 11. (a) Is any land in respect of which exemption is sought under section 19 of the Act included in Annexure A and, if so, (b) have particulars of such land been furnished in Annexure F? 12. (a) Is any land in respect of which exemption is sought under section 20 of the Act included in Annexure A and, if so, (b) have particulars of such land been furnished in Annexure G? 13. Have you filed a declaration under sub-section (1) of section 21? If so, give particulars of the declaration and attach a copy of the same: 14. Is there any other person interested in such land and, if so, have the name/names and address/addresses and nature of interest of such person/persons been indicated in Annexure A? 15. (Applicable only where the land is situated in a State to which the Act applies in the first instance): (a) Whether any vacant land included in Annexure A has been transferred by you by way of sale, mortgage, gift, lease or otherwise- (i) after the 17th February, 1975 and before 28th January, 1976; (ii) during the period beginning with 28th January, 1976 and ending with the commencement of the Act, if so, (b) have particulars of each such transaction and the land or interest involved in such transaction been furnished in Annexure H? 16. Have the particulars of land which is desired to be retained and the land which is proposed to be surrendered been furnished in Annexure I? I hereby declare that to the best of my knowledge and belief the information furnished in this Form and in Annexures A to I is the full and complete information of the entire holding of the person specified in item 3 within the State(s) of.....:.....and that the said person does not own or hold any other land either individually or jointly with others within any other State. In case any further clarification on any item is required, I shall furnish the same. Place : Signature of the person Date : furnishing the statement. To The Competent Authority,

SCHEDULE 1A

SCHEDULE IA

[See rule 11A TERMS AND CONDITIONS SUBJECT TO WHICH A PERSON MAY BE PERMITTED TO CONTINUE TO HOLD EXCESS VACANT LAND UNDER SUB-SECTION (1) OF SECTION 21 1. The construction of dwelling units for the accommodation of the weaker sections of the society in the vacant land, in relation to which the declaration of the competent authority is sought or made under sub-section (1) of section 21, shall be consistent with the Master Plan, if any, for the urban agglomeration or that part of the urban agglomeration wherein such

land is situated or, if there is no Master Plan for the urban agglomeration or such part thereof, such directions as the State Government may give in relation to land use in the urban agglomeration, or such part having regard to the planned development of the urban agglomeration or any part thereof. 2. Not less than fifty per cent of the total number of dwelling units constructed by any person under the scheme shall have plinth area not exceeding forty square metres. 3. The construction of the dwelling units shall be completed within five years from the date on which the declaration is made by the competent authority under sub-section (1) of section 21, permitting the person concerned to continue to hold the vacant land for the purpose specified in that sub-section. 4. (1) The dwelling units constructed under the scheme shall be sold by outright sale or on hire-purchase or shall be let-out on rent to the weaker sections of the society. 27[(2) Where any dwelling unit is sold by outright sale, the sale price which such person shall be entitled to receive shall not exceed a sum consisting of,- \((i) the actual cost of construction of the dwelling unit; \((ii) either ten times the net average annual income actually derived from the \land for the period of five consecutive years referred to in clause (a) of sub- \section (1) of section 11 or five times the amount he would be entitled to 11 \under clause (b) of sub-section (1) of that section, whichever is higher, in \respect of the land occupied by such dwelling unit and the land appurtenant \thereto, if such land is deemed to have been acquired by the State Govern- \ment under sub-section (3) of section 10; and \((iii) a sum calculated at the rate of fifteen per cent on such cost of construction \and such cost of land referred to in (ii) above.] Explanation.- Where the dwelling unit is part of a building, being a group housing, the proportionate share in relation to the dwelling unit in the amount paid in relation to the land occupied by the building and the land appurtenant thereto, determined on the basis of the ratio of the plinth area of the dwelling unit to the total plinth area of the building, only shall be taken into account in determining the sale price of the dwelling unit under this sub-paragraph. (3) Where any dwelling unit is sold on hire-purchase, such person shall be entitled to get, in addition, on the sale price determined in accordance with sub-paragraph (2), interest calculated at the rate often per cent per annum on the unpaid portion of the sale price. (4) Where any dwelling unit is let out on rent, the rent shall be worked out in such a way that such person would get a return not exceeding ten per cent per annum on the sale price of the dwelling unit determined in accordance with sub- paragraph (2). Explanation.-For the removal of doubts it is hereby declared that in working out the return on the sale price which such person may get under this sub-paragraph, by way of rent the fact that the dwelling unit has been vacant, or is likely to remain vacant, for any part of the year shall not be taken into account. 5. Between the date on which a declaration in relation to the vacant land is made by the competent authority under sub-section (1) of section 21 and the date of completion of the construction of the dwelling units, the person concerned shall not transfer the land by way of sale, gift, lease or otherwise : Provided that such person may mortgage it without possession to the State Government or Central Government or a bank as defined in section 19 for getting a loan for the purpose of constructing such dwelling units.]

SCHEDULE 2

SCHEDULE II

[[See rule 15A(1)]

Name of the	Provision of the	Urban agglomeration	Appellate

State/Union territory	Act under which the order has been made	within which the land or lands with buildings are situated	authority
1	2	3	4
		PART I	
		States	
29 [1. Andhra Pradesh	Every order under the Act other than an order under section 11 or sub-section (1) of section 30.	All urban agglomerations within the State.	Commissioner, Urban Land Ceiling, Andhra Pradesh.]
2.- Assam	Every order under the Act other than an order under section (1) of section 30.	All urban agglomerations within the State.	30 [Commissioner of Lower Assam, division, Gauhati.]
-	tion (1) of section 30.		
31 [2A. Gujarat	Every order under the Act other than an order under section 11 or sub-section (1) of section 30.	All urban agglomerations within the State	32 [(1) Urban Land Tribunal No. 1 and ex-officio Secretary to the Government of Gujarat, Revenue Department, Ahmedabad.
			(2) Urban Land Tribunal No. 2 and ex-officio Secretary to the Government of Gujarat, Revenue Department, Ahmedabad.
			(3) Urban Land Tribunal No. 3 and ex-

			officio Secretary to
			the Government of
			Gujarat, Revenue
			Department,
			Ahme-
			dabad.
			(4) Urban Land Tri
			bunal No. 4 and
			ex-
			officio Secretary to
			the Government of
			Gujarat, Revenue
			Department,
			Ahme-
			dabad.)]
3. Karna-	33 [Every order	(a) Bangalore	Chairman,
taka	under	Urban	Karnatak
	the Act other than	Agglomeration.	Appellate Tribunal.
	an order under sec	(b) Mysore.	Divisional Commis
	tion 11 or sub-sec		sioner, Mysore
-	tion (1) of section	(c) Mangalore	
	30.]	Urban	
		Agglomeration.	Divison, Mysore.
		(d) Belgaum Urban	Divisional Commis
			sioner, Belgaum,
		Agglomeration	Division Belgaum
		(e) Hubli-Dharwar.	
34 [3A.	Every order under	(a) Gwalior Urban	Additional Commis
Madhya	the Act other than	Ag	sioner, Gwalior.
Pradesh	an order under sec	glomeration.	35a [Divisional]
	tion 11 or sub-sec	(b) Indore Urban	Com
	tion (1) of section	Ag	missioner, Indore]
	30.	glomeration.	35a [Divisional]
		(c) Ujjain Urban Ag	Com
		glomeration.	missioner, Ujjain.
		(d) Jabalpur Urban	35a [Divisional]
			Com
		Agglomeration.	missioner,
			Jabalpur.
		(e) Bhopal Urban	35a [Divisional]
		Ag	Com
		glomeration	missioner, Bhopal.
		(f) Raipur Urban	35a [Divisional]
		Ag	Com

		glomeration. (g) Durg- Bhilainagar	35a [Divisional] Commissioner, Raipur. Com
		Urban Agglomera tion.	missioner, Raipur.]
36 [4. Maha- rashtra	I. Every order under the Act other than an order under sec tion 11, section 21 or sub-section (1) of section 30.	36a [1. (a) Greater Bombay Urban Agglomeration includ ing its peripheral area within the districts of Raigarh and Thane. (b) The peripheral area of Greater Bombay Urban Agglomeration falling within the Districts of Raigarh and Thane. 2. (a) Pune Urban Agglomeration. (b) Ulhas Nagar Urban Agglomeration. (c) Kolhapur Urban Agglomeration. (d) Solapur Urban Agglomeration. (e) Sangli Urban Agglomeration	Additional Divi sional Commis sioner, Konkan Division Additional Divi sional Commis sioner, Konkan Division Divisional Commis sioner, Pune/Addi- tional Divisional Commissioner, Pune Respective Addi tional Collector or Collector under whose jurisdiction the urban agglomer ation is situated.
		3. All urban agglomera tions within the State of Maharashtra exclud ing the urban agglom	Divisional Commis sioner under whose jurisdiction the ur ban agglomeration is

		erations mentioned at Serial Numbers 1	situated.]
		and 2 above	
	II. Every order un	1.(a) Greater Bombay	Secretary to Gov
	der section 21 of the	Urban Agglomeration	ernment of
	Act.	excluding its peripher	Maharashtra, Hous
		al area.	ing and Special As
		(b) Pune Urban Ag	sistance Depart
		glomeration.	ment.
		2. (a) Thane Urban Ag	Additional Divi
		glomeration.	sional Commission
			er, Konkan Division.
		(b) Ulhasnagar Urban	
		Agglomeration.	
		(c) Peripheral area of	
		Bombay Urban Ag	
		glomeration.	
		3. Nasik Urban Agglom	Additional Division
		eration.	al Commissioner,
			Nasik Division.
		4. (a) Kolhapur Urban	Divisional Commis
		Agglomeration.	sioner, Pune/Addi-
		(b) Sholapur Urban Ag	tional Divisional
		glomeration.	Commissioner, Pune
		(c) Sangli Urban Ag	
		glomeration.	
-		5. Nagpur Urban Ag	Divisional Commis
		glomeration.	sioner, Nagpur/Ad-
			ditional Divisional
			Commissioner,
			Nagpur.]
37 [4A.	Every order under	1. Patna Urban Agglom	Commissioner, Patna

Bihar	the Act other than	eration.	Division, Patna
	an order under sec		
	tion 11 or sub-sec	2. Ranchi and Jarn-	Commissioner, Sou
	tion (1) of section	shedpur Urban Ag	th Chotanagpur Di
	30,	glomeration.	vision, Ranchi.
		3. Dhanbad Urban	Commissioner, Nor
		Ag	
		glomeration	th Chotanagpur
			Division, Hazari-
			bagh.]
5. Orissa	Every order under	All urban	Member, Board of
	the Act other than	agglomera	
	an order under sec	tions in the State	Revenue for the
	tion 11 or sub-sec		State.
	tion (1) of section 3		
	0.		
38 [6.	Every order under	All urban	(1) The
Punjab.	the Act other than	agglomera	Commission
	an order under sec-	tions in the State.	er of the Revenue
	tion 11 or sub-sec		Division in whose
	tion (1) of section		jurisdiction the ur
	30.		ban agglomeration
			falls in the case of
			orders passed by
			the
			Deputy Commis
			sioner and the
			Land
			Acquisition Collec
			tor, Housing and
			Urban
			Development
			Department, as
			Competent Authori
			ty
			(2) The Deputy
			Com
			missioner of the
			Dis
			trict in whose juris
			diction the urban

			agglomeration falls in the case of orders
			passed by Urban
			Ceiling Officers and
			Sub-Divisional Of
			ficers (Civil) as Com
			petent Authority.]
	Every order under	(a) Jaipur	Divisional Commis
	the Act other than		sioner, Jaipur.
	an order under sec		Divisional Commis
39 [7. Rajas-	tion 11 or sub-sec	(b) Jodhpur	sioner, Jodhpur.
than	tion (1) of section	(c) Bikaner	Divisional,
	30		Commis
			sioner, Bikaner.
		(d) Kota	Divisional Com
			missioner, Kota.
		(e) Ajmer	Divisional Commis
			sioner, Ajmer.]
	Every order under	(a) Agra	Distt. Judge, Agra
	the Act other than	(b) Aligarh	Distt. Judge,
	an order under sec		Aligarh
40 [8. Uttar	tion 11 or sub-sec	(c) Allahabad	Distt. Judge, Alla
Pradesh	tion (1) of section		habad,
	30	(d) Bareilly	Distt. Judge,
			Bareilly.
		(e) Dehra Dun	Distt. Judge,
			Dehra
			Dun.
		(f) Gorakhpur	Distt. Judge,
			Gorakhpur.
		(g) Kanpur	Distt. Judge,
			Kanpur.
		(h) Lucknow	Distt. Judge, Luc
			know.
		(i) Meerut	Distt. Judge,
			Meerut.
		(j) Moradabad	Distt. Judge,
			Morababad.
		(k) Saharanpur	Distt. Judge,
			Saharanpur.
		(l) Varanasi	Distt. Judge,

SCHEDULE III

Competent Authorities	Appellate Authorities
1. (a) Military Estates Officer, (Urban Land Ceiling), Secunderabad.	
(b) Military Estates Officer, Bombay and Gujarat Circle, Bombay.	45b [Director, Defence Estates], Ministry of Defence, Southern Command, Poona.
(c) Military Estates Officer, Karnataka Circle, Bangalore.	
(d) Military Estates Officer, (Urban Land Ceiling), Poona	
(e) Military Estates Officer, Rajasthan Circle, Jaipur.	
2. (a) Military Estates Officer, (Urban Land Ceiling), Agra.	
(b) Military Estates Officer, (Urban Land Ceiling), Lucknow	
(c) Military Estates Officer, (Urban Land Ceiling), Meerut.	45c [Director, Defence Estates], Ministry of Defence, Central Command, Lucknow.
(d) Military Estates Officer, Madhya Pradesh Circle, Jabalpur.	
(e) Military Estates Officer, Bihar Circle, Dinapore.	
3. (a) Military Estates Officer, Delhi Circle, Delhi Cantonment.	45c [Director, Defence Estates], Ministry of Defence, Western Command, Simla.
(b) Military Estates Officer, Jullundur Circle, Jullundur.	
4. Military Estates Officer, Calcutta Circle, Calcutta.	45c [Director, Defence Estates], Ministry of Defence, Eastern Command, Calcutta]

SCHEDULE 4

SCHEDULE IV

[[(See rules 15 and 16)] Court-fee stamp which applications, appeals and other proceedings under the Act should bear

Court-fee stamp which applications, appeals and other proceedings under the Act should bear		
Provision under which the application, appeal or other proceeding is filed	Description of the application, appeal or other proceeding	Proper fee
1	2	3

		Rs.
Section 12(4)	Appeal to the Tribunal against an order of the competent authority under section 11.	25
Section 19(1)	An application for exemption of vacant land under clauses (iv), (vi) and (x) of sub-section (1) of section 19.	10
		Rs.
Section 20	Application for exemption of land.	10
Section 21(1)	Declaration by a person holding excess vacant land that such land is to be utilised for construction of dwelling units for the accommodation of the weaker sections of the society to enable such person to be permitted to continue to hold such land.	10
Section 23(1)	Application for allotment of vacant land in excess of the ceiling limits for industry, etc.	10
Section 24(1)	Application for assignment of vacant land.	10
Section 27(1)	Application for permission to transfer urban property.	10
Section 30(2)	Appeal to the Tribunal against an order for demolition.	25
Section 33	Appeal against any order of the competent authority, not being an order under section 11 or section 30(1).	25
Rule 15	Application for copy of any document.	1